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Title: Need to pass the Women's Reservation Bill.

SHRI B. VINOD KUMAR (KARIMNAGAR): On September 12 this year, the 108th Constitution Amendment Bill, popularly known as the Women's Reservation Bill, completed 20 years of being in existence " while managing to get the Bill passed by the Rajya Sabha, so far. It seeks to reserve one-third of all seats for women in the Lok Sabha and the state legislative assemblies. The historic legislation stands for equal opportunities for women and would be instrumental in voicing concerns and problems of millions of Indian women in Parliament. While the passing of the Bill in the Rajya Sabha in 2010 was a cause for much jubilation, till date the Lok Sabha has not voted on the Bill. The bill lapsed after the dissolution of the 15th Lok Sabha in 2014.

I, therefore, appeal to the Government of India to introduce this progressive legislation and take the cause of women empowerment to its logical and righteous conclusion.